

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 77158 of 2018

(Arising out of Order-in-Original No. 27/Commr.Audit/CEX/BBSR/2017-18 dated 22.02.2018 passed by the Commissionerate of GST & Central Excise, Bhubaneswar, C. R. Building, Rajaswa Vihar Bhubaneswar-751007 Odisha)

M/s. East End Technologies Pvt. Ltd., : Appellant
Plot No.- 756/255, Opposite Swarna Hospital
Jayadev Vihar, Bhubaneswar -751017

VERSUS

Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar-I : Respondent
C. R. Building,
Rajaswa Vihar Bhubaneswar-751007 Odisha
AND

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Sandeep Patnaik : Appellant
Managing Director
M/s. East End Technologies Pvt. Ltd.,
Plot No.- 756/255, Opposite Swarna Hospital
Jayadev Vihar, Bhubaneswar -751017

VERSUS

Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar-I : Respondent
C. R. Building,
Rajaswa Vihar Bhubaneswar-751007 Odisha

APPEARANCE:

None for the Appellant

Shri B. K. Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs. 75787-75788/2026

DATE OF HEARING / DECISION: 25.06.2026

Order: [PER SHRI K. ANPAZHAKAN]

When the matter was called, none appeared on behalf of the appellant and no request for adjournment has been received by the Registry on their behalf, despite notice. Further, it is seen that the present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today also, the appellant was absent. It therefore appears that the appellant is not interested in pursuing their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution, with liberty to re-open their case by filing an application for restoration of their appeal.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp